

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2000/ 862 /A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aminur Rahman,  
District & Sessions Judge,  
Baksa.

Dated Guwahati the 14<sup>th</sup> February, 2020.

Sub: Earned Leave.

Ref:- Your letter No. DJ/ BAK/2020/375, dtd. 11.02.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted 26 (twenty six) days earned leave w.e.f. 17.02.2020 to 13.03.2020 along with station leave permission (prefixing 16.02.2020 and suffixing 14.03.2020 & 15.03.2020), subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are allowed to hand over charge of your Court and office to the Addl. District & Sessions Judge, Baksa on the evening of 15.02.2020 before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-49/2000/ 863 - 864 /A, dated 14.2.2020  
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for Leave Admissibility Report and necessary action from your end.
2.  The Systems Analysts, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rolan